

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY 1

R.P.NO.4/95 IN O.A.NO.1112/93

Sudam S. Kundhare

..Applicant

V/s

Union of India & ors.

..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, Vice Chairman
Hon. Shri K.D. Saha, Member(A)

TRIBUNALS ORDER:(BY CIRCULATION) DATED: 26/9/1995
(Per: M.S.Deshpande, Vice Chairman)

By this Review Petition the applicant seeks review of the order which was passed on 26th September 1994. The order came to be passed in the absence of the applicant but on merits because a statement was made on behalf of the respondents that the applicant's entitlement will be considered according to his eligibility and in accordance with the rules whenever vacancy occurs. We acted upon this statement after considering the pleadings and after hearing Shri R.K.Shetty, counsel for the respondents and it was not merely a case of dismissal without considering the relevant material.

No grounds have been made out by the review application for reviewing that order and no new facts have been alleged. The Review Petition No.4/95 is, therefore, dismissed.

(K.D.Saha)

Member(A)

(M.S.Deshpande)

Vice Chairman

trk

copy to sent now
april 1996

5-11